

विस्तार संबंधी कार्यक्रम को ध्यान में रखते हुए दिल्ली टेलीफोन डिस्ट्रिक्ट में तकनीशियनों के और पदों का सृजन करने का सरकार का विचार है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संचार संचार मंत्रालय में राज्य मंत्री
(श्री नरहरि प्रसाद सुखदेव
सई): (क) (i) तकनीशियनों (टेलीफोन
मेकेनिकों) की कुल मंजूर संख्या 1040

(ii) प्रतिनियुक्त तकनीशियनों के अतिरिक्त कार्यरत तकनीशियनों की संख्या 1018

(iii) खाली जगहें . 22

(iv) अन्य टेलीफोन सर्किलों में प्रतिनियुक्त पर . 19

एक्सचेंजदार स्थिति अनुबन्ध I में दिखाई गई है। [मंत्रालय में रखा गया देखिये संख्या एल टी 1072 / 77]

(ख) मौजूदा कमी पूरी करने और संभावित नये पदों के लिए तकनीशियनों की भर्ती करने की कार्रवाई की गई है और इस समय 138 तकनीशियन प्रशिक्षण ले रहे हैं। उनका प्रशिक्षण 31-7-78 तक पूरा होने की संभावना है। प्रशिक्षण पूरा हो जाने पर इन्हें तकनीशियनों के पद पर नियुक्त कर दिया जाएगा।

(ग) जी हां, करीब 14 पद बनाए जाने की संभावना है।

(घ) इसके ब्यौरे अनुबन्ध II में दे दिए गए हैं। [मंत्रालय में रखा गया। देखिये संख्या एल टी 1072/77]

Settlement of Labour Disputes

643. SHRI PRASANNBHAI MEHTA: Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether he has solved all the labour problems and disputes referred to him till October, 1977;

(b) if so, how many of them are still under negotiation;

(c) in how many cases the settle-ment has been reached; and

(d) whether these settlements have eased the labour unrest that was pre-ailing in the beginning of the year?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (d). Union Labour Minister was able to bring about amicable settlements in all the seven disputes in which he personally intervened:

Stoppage of Over-Billing and Call-Pilferage

644. SHRI SUSHIL KUMAR DHARA: Will the Minister of COMMUNICA-TIONS be pleased to state:

(a) the steps being taken by the Ministry to ease the difficulty being faced by the telephone subscribers for over-billing and requiring them to pay for alls which they never makes;

(b) what are the difficulties in providing a metre for recording calls to each subscriber rather than the metres being installed in the exchanges and reading done in the same way as electric metres; and

(c) till such provision is not made, how will the Government ensure accurate metre readings and stopping over-billing and call-pilferages by certain telephone staff?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAJ): (a) Very few complaints about excess billing are received. Recent statistics show that on an average excess billing complaints are only 1.6 per cent of the bills issued. Whenever such complaints are received, these are examined carefully and the rebate allowed where any technical or human errors is detected or where there is possibility of an unexplained spurt in the metered calls. Keeping in view the subscribers calling habit. Nonetheless, regular testing of meters, sealing of meters and meter rooms, raising of DPs, etc. are some of the steps taken to ensure proper and secured functioning of meters.

(b) A separate meter is associated with each subscriber's line. The circuitry for operating this meter is an integral part of the exchange circuitry and cannot be extended to the subscribers premises. It has not been possible to design circuits which would ensure correct and parallel recording on any meter installed in the subscribers premises.

(c) The provision of a parallel meter in subscriber's premises is not the only method to ensure accurate meter readings or to stop over-billing complaints, but there is other measures have been adopted to see that there is least possible over-billing.

Submission of Report by Working Group on Comprehensive Industrial Relations Law ..

645. SHRI KRISHNA CHANDRA HALDER:

DR. BAPU KALDATY:

SHRI K. A. RAJAN;

SHRI S. G. MURUGAIYAN;

SHRI SUKHDEO PRASAD VERMA:

SHRI P. THIAGARAJAN;

SHRI R. KOLANTHAIVELU;

SHRI SHANKARSINHJI

VAGHELA:

SHRI RAM DHARI SHASTRI:

Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Working Group on Comprehensive Industrial Relations Law has submitted its report;

(b) whether the said report was not unanimous;

(c) if so, the manner in which Government propose to resolve the contradictory views expressed in the report; and

(d) the steps Government propose to take on the report?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (d). The Committee on Comprehensive Industrial Relations Law and Composition of the Indian Labour Conference submitted its report to the Government in September, 1977. While divergent views were expressed by the Members on the various issues involved, there was a measure of agreement on some of the principal aspects relating to changes in the laws on Trade Unions, Industrial Disputes, and Standing Orders; however, the Committee left it to the Government to take a final decision on the broad framework of a Comprehensive Law in the light of the views expressed during the discussions. Steps are now being taken to formulate proposals for the Industrial Relations Bill.

Subsidies to Mini Steel Plants and their import

646. SHRI SAUGATA ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government had given some subsidies for the revival of mini steel plants; and

(b) if so, the impact of the subsidies on the mini Steel Plants?